

**GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI**

**DEPARTMENT OF TRADE AND TAXES**

**VYAPAR BHAWAN, I.P. ESTATE, NEW DELHI-110002**

No.F.3(33)/P-II/ VAT/ Misc./2006/168-178

Dated: 09/05/2013

**ORDER**

In continuation of order No.F.3(33)/P-II/VAT/Misc./2006/54-64 dated 10/04/2013, and in exercise of the powers conferred under Rule 49A of the Delhi Value Added Tax Rules, 2005, sub-section (2) of section 9 of the Central Sales Tax Act, 1956 and sub-rule (7) of Rule 12 of the Central Sales Tax (Registration and Turnover) Rules; 1957, I, Prashant Goyal, Commissioner, Value Added Tax, Government of National Capital Territory of Delhi, do hereby, extend the time limit prescribed in-

(a) Sub-rule (1) of Rule 67 of the Delhi Value Added Tax Rules, 2005 and Rule 4 of the Central Sales Tax(Delhi) Rules, 2005 for furnishing of reconciliation return in Form DVAT-51; and,

(b) Sub-rule (5) of Rule 5, clause (a) of sub-rule (3) of Rule 6, clause (a) of sub-rule (5) of rule 7, sub-rule (2) of rule 9, rule 68 and sub-rule (2) of rule 6A of the Central Sales tax (Delhi) Rules, 2005 and sub-rule (10) of rule 12 of the Central Sales tax (Registration and Turnover) Rules 1957, for furnishing of the portion marked 'original' of the Declaration Forms 'C', 'E-I' or 'E-II', 'F', 'I', 'J', and 'H' respectively, as per the following time schedule for the year 2011-12:-

<i><b>Tax period</b></i>	<i><b>Time limit Extended up to</b></i>
Ist Quarter, IInd Quarter, IIIrd Quarter and IVth Quarter	27 <sup>th</sup> May, 2013

**(PRASHANT GOYAL)**

**COMMISSIONER, VALUE ADDED TAX**

No.F.3(33)/P-II/VAT/ Misc./2006/ 168-178

Dated: 09/05/2013

Copy forwarded for information and necessary action to:-

1. The Principal Secretary (Finance), Govt. of NCT of Delhi, Delhi Sachivalaya, I.P. Estate, New Delhi.
2. The Principal Secretary to Hon'ble Chief Minister/Finance Minister, Govt.. of NCT of Delhi, Delhi Sachivalaya, I.P. Estate, New Delhi.
3. P.S. to the Commissioner, Value Added Taxes, Trade and Taxes Department, GNCT of Delhi, Vyapar Bhawan, I.P. Estate, New Delhi-02.
4. All Spl./Additional/Joint Commissioners, Trade and Taxes Department, GNCT of Delhi, Vyapar Bhawan, I.P. Estate, New Delhi-02. .
5. The Joint Commissioner (PR), Trade and Taxes Department, GNCT of Delhi, Vyapar Bhawan, I.P. Estate, New Delhi-02 for wide publicity of the order.
6. The Registrar, Value Added Tax appellate Tribunal, Trade and Taxes Department, GNCT of Delhi, Vyapar Bhawan, I.P. Estate, New Delhi-02

7. All VATOs/AVATOs, Trade and Taxes Department, GNCT of Delhi, Vyapar Shawan, I.P. Estate, New Delhi-02 through their respective Zonal In-charges.
8. Programmer (EDP), Trade and Taxes Department, GNCT of Delhi, Vyapar Shawan, I.P. Estate, New Delhi-02 for uploading the order on the web site of the Deptt..
9. The Deputy Director (R&S), Trade and Taxes Department, GNCT of Delhi, Vyapar Bhawan, I.P. Estate, New Delhi-02.
10. The President/Secretary, Sales Tax Bar Association (Regd.), Vyapar Shawan, I.P.Estate, New Delhi-02, with the request to inform the Bar Members and dealers that as already notified the last date for filing of information online in Form CD-1 for every quarter shall be the same as the last date for submission of reconciliation return in DVAT-51 i.e. 27<sup>th</sup> May, 2013 for all quarters of 2011-12.
11. Guard File.

**(T.C. SHARMA)**  
**VATO (POLICY)**